



2026:AHC:31719

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3004 of 2026

Shamshad Khan And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Adya Prasad Tewari, K.C. Mishra
Counsel for Respondent(s)	: Archna Kesharwani, Azad Rai, C.S.C., Shashank Shekhar, Sheo Ram Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Against the order dated 08.12.2025 passed against the petitioner under Section 24 of the U.P. Revenue Code, 2006 statutory appeal as provided under sub-Section (4) of Section 24 of the Code, 2006 was filed by the petitioner before the Commissioner, Prayagraj Division, Prayagraj, which was numbered as Appeal No.3055 of 2025, Computer Case No.202502000003055. Along-with said appeal an application for grant of interim protection was also filed, which is pending.
2. It is argued by counsel for the petitioners that interim protection is urgently required hence present writ petition.
3. Heard learned counsel for the petitioners, learned Standing Counsel for the respondent nos.1, 2 & 3, Sri Akash Rai, learned counsel for the respondent no.4 and Sri Shivram Singh, learned counsel for the respondent no.5 and perused the records.
4. With the consent of learned counsel for the parties, present writ petition is being disposed of at the admission stage.
5. Without interfering with the order, which are under challenge in the present petition, the present writ petition is

disposed of finally directing the respondent no.2-Additional Commissioner (Judicial), Prayagraj Division, Prayagraj to pass appropriate orders on the application for grant of interim relief in the pending appeal filed by the petitioners most expeditiously and preferably within a period of three weeks.

February 12, 2026

Pramod Tripathi

(Prakash Padia,J.)